

SPECIAL BENCH

ITEM NO. 1

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No. 111/ALD/2022

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI KAUSHALENDRA KUMAR SINGH,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th December,
2022, 02:30 pm**

NAME OF THE COMPANY	GAGAN FIBRES PVT. LTD. V/S SYBLY INDUSTRIES LTD.
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Ms. Niharika Sohal, Adv.

: *For the Operational Creditor.*

ORDER

Ld. Counsel for the petitioner/ operational creditor present.

The present petition has been filed under Section 9 of the Code against the respondent/corporate debtor claiming the amount defaulted of Rs.2,41,30,462.50/-.

Heard. Let the notice of the same be issued to the respondent/corporate debtor within two weeks and after service of the notice, reply be filed within next three weeks by serving an advance copy to the other side. Thereafter, rejoinder if any, may be filed within next one week by serving an advance copy to the other side.

Let the matter be listed on 20th February, 2023.

—Sd—

**(Kaushalendra Kumar Singh)
Member (Technical)**

—Sd—

**(Harnam Singh Thakur)
Member (Judicial)**

05th December, 2022

*Kumud Narayan
(PS)*